

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
IB-86(ND)/2020

IN THE MATTER OF:

Comfort Systems.

Vs.

Bharat Sanchar Nigam Ltd. &Ors.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 13.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Ruchir Batra Advocate

For the Respondent/CD

:

For the Intervener

:

ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue fresh notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to serve fresh private notice at the registered office address of the Corporate Debtor and file proof of service along with affidavit on or before next date of hearing.

List the matter on 25.02.2021.

— Sd—

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd—

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)